

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 4th day of December 2000.

Original Application no. 1013 of 1997.

Chokkey Lal, S/o late Sri Devi Ram,  
R/o Village Nagla Jhumman, Post  
Office, Tundla, Distt. Firozabad.

... Applicant

c/a Sri A.P. Srivastava  
Sri A.K. Jaisawal

Versus

1. Union of India through Secretary,  
Ministry of Railways, Rail Bhawan,  
Baroda House, New Delhi.
2. Chief Administrative Officer,  
N. Rly., Kashmiri Gate,  
New Delhi.
3. Divisional Rail Manager,  
N. Rly., Lucknow.

... Respondents

c/Rs Shri A. Tripathi.

*S. L.*

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Shri Chokkey Lal, has come up seeking relief to the effect that inspite of his having retired on 31.12.94 on having attained the age of superannuation, he has not been paid the amount of gratuity for which he made several representations to the authorities in respondents establishment, but of no avail and, therefore, he has come up before the Tribunal.

2. Heard Shri A.K. Jaisawal for the applicant and Shri A. Tripathi for the respondents and perused the record.

3. Shri Jaisawal referred the letter dated 7.1.97 from Dy. Chief Engineer (C), Kanpur to D.R.M. N. Rly., Lucknow, in which there is request for payment of gratuity to the applicant as no claim certificate and L.P.C duly vetted were also being sent therewith.

4. With the above position, in view, I find a fit matter to direct the respondents to settle the matter of non payment of gratuity to the applicant within three months from the date of communication of this order in the light of representation (annexure A-4) and letter dated 7.1.97 (annexure A2). The respondents shall also examine the matter regarding payment of interest as per rules which may be admissible to the applicant

*S. Sehgal*

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for delayed payment and if any amount comes out, the same be paid to the applicant within a period specified above. No order as to costs.

*See mag*  
Member-J

/pc/